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NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

3-3-04

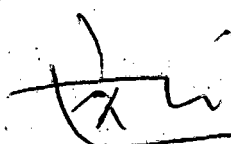
1. Power not filed
by respondent,

2. Rejoinder not
filed

12/3/04

Mr. P.N. Jatti Counsel for applicant
Mr. S.R. Samatha Proxy Counsel for
Mr. Tej Prakash Sharma Counsel for respondent

On the request of
learned proxy counsel for the
respondent, let the matter be
listed on 26-3-2004


A.K. BHANDARI
ADMINISTRATIVE MEMBER


M. L. CHAUDHARY
MEMBER (JUDICIAL)

26-3-04

Cs & J given
MDR 372, 386
DA 1/4/04

Mr. P.N. Jatti Counsel for the applicant
Mr. T.P. Sharma Counsel for the respondent
learned Counsel for the
applicant submits that he does not
want to press this OA in view of
the stand taken by the respondent
in the reply affidavit. Accordingly,
the OA is disposed of as withdrawn


A.K. BHANDARI
ADMINISTRATIVE MEMBER


M. L. CHAUDHARY
MEMBER (JUDICIAL)